

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Criminal) No.455/2022

MUHAMMED AMEER UL ISLAM**Petitioner**

VERSUS

THE STATE OF KERALA & ORS.**Respondents****I.A. No.236347/2025-AMENDMENT OF THE PETITION****I.A. No.188881/2022-APPLICATION FOR PERMISSION****I.A. No.188882/2022-EXEMPTION FROM FILING O.T.****I.A. No.44289/2025-EXEMPTION FROM FILING O.T.****I.A. No.44288/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES****I.A. No.188877/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES****Date : 24-08-2026 This matter was called on for hearing today.****CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU****For Petitioner(s) : Ms. Rebecca M. John, Sr. Adv.
Ms. Maulshree Pathak, AOR
Ms. Anushka Baruah, Adv.****For Respondent(s) : Mr. Aljo K. Joseph, AOR
Mr. Sashwat Mishra, Adv.
Mr. Ajay M, Adv.
Mr. Debojit Borkakati, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

1. Issue notice on Interlocutory Application No.236347/2025, returnable in four weeks.
2. Mr. Aljo K. Joseph, learned counsel accepts notice on behalf of the State of Kerala. Service of formal notice, thus, stands dispensed with.
3. Counter affidavit may be filed by the respondent no.1-State of Kerala to the Interlocutory Application No.236347/2025 for amendment of the writ petition within two weeks.

4. Rejoinder thereto, if any, may be filed within a week thereafter.

(MANIK KUMAR)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)